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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 255/Chd/Pb/2017

In the matter of:

M/s Vintage Heights Estates & Hotels Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies, Punjab & Chandigarh

...Respondent

Present:

Dr. Rajansh Thukral, Advocate for the petitioner.

In compliance with the order dated 20.11.2017, the petitioner has filed affidavit alongwith Annual Returns for the years 2008-09 to 2012-13 and also Balance Sheets pertaining to these Financial Years and the Profit and Loss account for the years ending 31.03.2014 and 31.03.2015.

It is submitted by the learned counsel for the petitioner that the petitioner-company has filed Income Tax Returns for the past three years. It is directed that Acknowledgement of Income Tax Returns of the previous years since inception of the company be filed. Let the needful be done at least four days before the date fixed.

Learned counsel for the petitioner further submits that the petitioner-company is even prepared to apply to the Registrar of Companies to be declared as dormant company but in the meantime the name of company has been struck off and that now may not be possible.

Notice of this petition to the Registrar of Companies, Punjab for 23.01.2018. Notice be served alongwith copy of the application to the Registrar of Companies Dasti and to file affidavit of service at least four days

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before the date fixed. In the meantime, the petitioner shall also file tabulated information of the income, expenditure and profit/loss of the company for the past five years.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

December 05, 2017